



# ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು  
ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ - ೪ಎ Part - IVA	ಬೆಂಗಳೂರು, ಶುಕ್ರವಾರ, ೨೯, ಜನವರಿ, ೨೦೨೧(ಮಾಘ, ೦೯, ಶಕವರ್ಷ ೧೯೪೨) Bengaluru, FRIDAY, 29, JANUARY, 2021(MAGHA, 09, ShakaVarsha 1942)	ನಂ. ೧೪೬ No. 146
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KARNATAKA LEGISLATIVE ASSEMBLY

FIFTEENTH LEGISLATIVE ASSEMBLY

NINTH SESSION

**THE KARNATAKA LOKAYUKTA (THIRD AMENDMENT) BILL, 2020**  
**(LA Bill No. 02 of 2021)**

A Bill further to amend the Karnataka Lokayukta Act, 1984.

Whereas, it is expedient further to amend the Karnataka Lokayukta Act, 1984 (Karnataka Act 4 of 1985) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy first year of the Republic of India as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Karnataka Lokayukta (Third Amendment) Act, 2020.

(2) It shall come into force at once.

**2. Amendment of section 5.-** In the Karnataka Lokayukta Act, 1984 (Karnataka Act 4 of 1985), in section 5, in sub-section (4), in clause (a), for the words “the Chief Justice of India”, the words “**the Chief Justice of a High Court**”, shall be substituted.

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**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary to amend the Karnataka Lokayukta Act, 1984 (Karnataka Act 4 of 1985) to make provisions to prescribe the allowances and other service conditions of Lokayukta in accordance with the allowances payable and other service conditions of the Chief Justice of High Court instead of Chief Justice of India.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed Legislative measure.

**B.S. YEDIYURAPPA**

Chief Minister

**M.K. VISHALAKSHI**

Secretary (I/c)  
Karnataka Legislative Assembly

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**ANNEXURE****EXTRACT FROM THE KARNATAKA LOKAYUKTA ACT, 1984.,  
(KARNATAKA ACT 4 OF 1985)****XXX****XXX****XXX**

**5. Term of office and other conditions of services of Lokayukta and Upalokayukta.-** (1) A person appointed as the Lokayukta or Upalokayukta shall hold office for a term of five years from the date on which he enters upon his office:

Provided that,-

- (a) the Lokayukta or an Upalokayukta may, by writing under his hand addressed to the Governor, resign his office;
- (b) the Lokayukta or an Upalokayukta may be removed from office in the manner provided in section 6.

(2) On ceasing to hold office, the Lokayukta or an Upalokayukta shall be ineligible for further employment to any office of profit under the Government of Karnataka or in any authority, corporation, company, society or university referred to in item (g) of clause (12) of section 2.

(3) There shall be paid to the Lokayukta and the Upalokayukta every month a salary equal to that of the Chief Justice of a High Court and that of a Judge of the High Court respectively.

(4) The allowances payable to and other conditions of service of the Lokayukta or an Upalokayukta shall be such as may be prescribed:

Provided that,-

- (a) in prescribing the allowances payable to and other conditions of service of the Lokayukta, regard shall be had to the allowances payable to and other conditions of service of the Chief Justice of India;
- (b) in prescribing the allowances payable to and other conditions of service of the Upalokayukta, regard shall be had to the allowances payable to and other conditions of service of a Judge of the High Court;
- (c) no dearness allowance shall be payable either to the Lokayukta or Upalokayukta.

Provided further that, the allowances payable to and other conditions of service of the Lokayukta or Upalokayukta shall not be varied to his disadvantage after his appointment.

(5) the administrative expenses of the office of the Lokayukta and Upalokayukta including all salaries, allowances and pensions payable to or in respect of persons serving in that office, shall be charged on the Consolidated Fund of the State.

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